

ITEM NO.27

COURT NO.14

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14473/2026

[Arising out of impugned final judgment and order dated 19-02-2026 in WP(PIL) No.22/2026 passed by the High Court of Kerala at Ernakulam]

THE KANNUR MUNICIPAL CORPORATION

Petitioner(s)

VERSUS

PRASANTHAN M & ORS.

Respondent(s)

IA No. 124662/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 30-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Haris Beeran, Adv.
Mr. Azhar Assees, Adv.
Mr. Anand B. Menon, Adv.
Ms. Rizwana R. Raj, Adv.
Mr. Shaswat Jena, Adv.
Mr. Radha Shyam Jena, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

(NEHA GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)